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COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

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C.P. No. 195 /2015

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th September, 2016, 10.30 A.M

Name of the Company		Ravi Saraf & Ors. -Versus- Vidushi Vincom Ltd. & Ors.		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

O R D E R

None of the parties or their respective Lawyers are present.

Both the parties were to file the terms of settlement but none of them appeared to file any terms of settlement nor any steps have been taken by them.

On perusal of the record, it appears that the matter is pending since long for giving reply and rejoinder. But that too, the parties have failed to file their reply/counter to the main CP and the rejoinder, if any, so far, which shows that the petitioner as well as the respondents are not interested to proceed with the case, even after allowing them sufficient opportunity to file reply/rejoinder to CP.

Hence the CP is dismissed for non prosecution.

Ad interim order, if any, passed in the matter earlier stands vacated.


MANORAMA KUMARI
MEMBER(J)